

tion is being collected and will be laid on the Table of the House when received.

#### PENSIONS

428. **Shri N. L. Joshi:** Will the Minister of Finance be pleased to state:

(a) the number of those retired Government servants who have not received their pension orders although the period of their retirement has begun:—

- (i) more than five years back,
- (ii) five years back,
- (iii) four years back,
- (iv) three years back,
- (v) two years back,
- (vi) one year back; and

(b) what steps Government have been taking to expedite the cases?

**The Minister of Revenue and Expenditure (Shri Tyagi):** (a) I am afraid the collection of this information will entail a disproportionate amount of time and labour as it can only be collected by a reference to all Heads of Offices scattered throughout India.

(b) The rules already lay down a procedure which, if observed properly, would ensure every Government servant to start drawing his pension immediately on his retirement. Delays have recently been occurring for a variety of reasons, as for example, lack of relevant records in the case of persons who formerly served in the territories now in Pakistan or in the former Indian States and omission on the part of Administrative Officers to submit complete pension papers to audit in time. Instructions have been issued from time to time emphasising the need and importance of expeditious submission and settlement of pension cases. The issue of fresh instructions in this respect is also under consideration. The Comptroller and Auditor General on his part has given special instructions to Heads of Offices under him for the quick disposal of cases received by them. Finally, where unavoidable delay is apprehended in the final settlement of cases, anticipatory pension is, as a rule, sanctioned to avoid hardship to the Government servant concerned.

#### PAY SCALES OF GOVERNMENT EMPLOYEES OF TRIPURA

429. **Shri Chandra Deb:** (a) Will the Minister of States be pleased to state whether it is a fact that the reorganisation of the pay scales of Government employees of Tripura, has not yet been implemented as per the assurance given in the House during the last session?

(b) Is it a fact that many Class IV Government employees will be losers according to this scheme?

(c) Is it a fact that a Taluk Chowkidar in Tripura draws today Rs. 8/- p.m. as his basic pay?

(d) Do Government contemplate the grant of any compensatory allowance to Tripura Government Employees and if so, when will it be paid and how will this expenditure be met?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) The Member presumably is referring to the answer given on the 14th July, 1952 to Shri Biren Dutt's Unstarred Question in the House of the People No. 399. The proposals for the reorganisation of the ten Departments mentioned therein are still under consideration and final orders are expected to be issued shortly.

(b) No.

(c) Yes.

(d) The proposal for the grant of compensatory allowance to the employees serving under the Government of Tripura is under consideration.

#### LOANS TO ORISSA

430. **Shri Sanganna:** Will the Minister of Finance be pleased to state:

(a) the total amount of loans granted to the Government of Orissa under various counts during each year of the last five years;

(b) the total amount of interest accrued on those loans;

(c) whether any payments have been made towards the discharge of the loans and interest thereof;

(d) whether default was made in payment of any instalments; and

(e) what is the outstanding balance under different items of loans and of the interest thereon?

**The Minister of Revenue and Expenditure (Shri Tyagi):** (a) to (c) and (e). A statement is laid on the Table of the House [See Appendix VI, annexure No. 9]

(d) No, Sir.